

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00518/2018

Dated Tuesday the 7th day of August Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

Beera Murali,
S/o. Sankar Rao,
Near Shanthi Sadan School,
Beside Holsten Hospital,
Yadgir District 585202.
Karnataka State.Applicant

By Advocate M/s. Madhuri Donti Reddy

Vs

1. Government of India,
Secretary, Ministry of Personnel, Public Grievances & Pensions,
Lodhi Road, New Delhi 110504.
2. The Office of the Development
Commissioner (Handlooms),
Udyog Bhavan, New Delhi 110011.
3. The Regional Director (SR),
Staff Selection Commission,
Govt. of India,
Ministry of Personnel, Public Grievances,
Pensions, Southern Region,
EVK Sampatha Building II Floor,
DPI Campus College Road,
Chennai 600006.
4. The Director,
Weavers Service Centre,
Govt. of India,
Ministry of Textiles,

Development Commissioner (Handlooms),
C-I-B) Rajaji Bhawan,
Besant Nagar, Chennai 600090.
Tamil Nadu.

5. Ayyappa Neela,
S/o. Chengalrayachetty. N,
1/35, Gudyanampali (Post & Village),
Penumuru (Mandal),
Chittoor Dist 517126,
Andhra Pradesh.

6. Manoj Kundu,
Haryana.Respondents

By Advocate Mr. M. Kishore Kumar (R1-R4)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

When the matter is taken up for hearing, learned counsel for applicant would submit that the applicant had already been selected as Senior Instructor (Weaving) in Salem and subject to the said appointment, he wished to withdraw this OA. Necessary endorsement has been made in the OA records.

2. Learned counsel for the official respondents would submit that an interim order was passed by this Tribunal on 23.04.2018 which may be vacated as the applicant is not pursuing the matter.
3. Keeping in view the above submission, OA is dismissed as withdrawn. Accordingly, the interim order stands vacated.

**(P. Madhavan)
Member(J)**

**(R.Ramanujam)
Member(A)**

07.08.2018

SKSI